

[*Translation*]

MR. SPEAKER: Look, I have done this. A calling attention is coming on this tomorrow or the day after tomorrow.

[*English*]

There is no question of adjournment motion on that.

SHRI INDRAJIT GUPTA: You are taking away the rights of the opposition. We want an adjournment motion. We have a right to censure the Government through an adjournment motion. Why are you taking it away?

(*Interruptions*)

MR. SPEAKER: I am giving you full authority, full power and full time to discuss anything.

SHRI INDRAJIT GUPTA: We want an adjournment motion.

(*Interruption*)

[*Translation*]

MR. SPEAKER: You are wasting your time.

(*Interruptions*)

[*English*]

PROF. MADHU DANDEVATE: The strike has been continuing for the last 29 days and the judiciary is paralysed.

(*Interruptions*)

DR. S. JAGATHRAKSHAKAN: (Chengalpattu): What the Congress has done in Tamil Nadu is unconstitutional and undemocratic. We want to discuss it and we have

give an adjournment motion.

(*interruptions*)

MR. SPEAKER: We are going to discuss it today. Now papers to be laid on the Table.

12.12 hrs.

PAPERS LAID ON THE TABLE

[*English*]

**Proclamation In relation to State of Tamil Nadu and a copy of the report of Government of Tamil Nadu to President**

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to lay on the Table :-

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th January, 1988 issued by the President under article 356 of the Constitution in relation to the State of Tamil Nadu published in Notification No. G.S.R, 66(E) in Gazette of India dated the 30th January, 1988, under article 356 (3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th January, 1988 made by the President in pursuance of sub-clauses (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 67(E) in Gazette of India dated the 30th January, 1988.
- (2) A copy of the report dated the

29th January, 1988 of the government of Tamil Nadu to the President (Hindi and English versions). [Placed in Library. See No. LT. 5472/88]

**Delhi Municipal Corporation (Second Amendment) Ordinance 1987 and Major Port Trusts (Amendment) Ordinance 1987**

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND MINISTER OF  
INFORMATION AND BROADCASTING  
(SHRI H.K.L.BHAGAT): I beg to lay on the  
Table a copy under article 123(2) (a) of the  
Constitution:-

- (i) The Delhi Municipal Corpora-  
tion (Second Amendment)  
Ordinance, 1987 (No.9 of  
1987) promulgated by the  
President on the 24th Decem-  
ber, 1987.
- (ii) The Delhi Administration  
(Amendment) Ordinance, 1987  
(No. 10 of 1987) promulgated  
by the President on the 24th  
December, 1987
- (iii) The Major Port Trusts (Amend-  
ment Ordinance, 1988 (No. 1  
of 1988) promulgated by the  
President on the 28th  
January, 1988. [Placed in  
Library See No. LT5473/88]

**Annual Report with audited Accounts of  
and review on the working of Oil and  
Natural Gas Commission for 1986-87**

THE MINISTER OF STATE OF THE  
MINISTRY OF PETROLEUM AND  
NATURAL GAS (SHRI BRAHMA DUTT): I  
beg to lay on the Table:-

- (i) A copy of the Annual Report

(Hindi and English versions)  
together with Audited Accounts  
of the Oil and Natural Gas  
Commission for the year 1986-  
87 and of its subsidiary viz.  
Hydrocarbons India Limited,  
New Delhi for the year 1986-87  
under sub-section (3) of section  
23 read with sub-section (4) of  
section 22 of the will and Natural  
Gas Commission Act, 1959.

(II) A copy of the Review (Hindi and  
English versions) by the Government on the  
working of the oil and Natural Gas  
Commission for the year 1986 -87 and of its  
subsidiary viz. Hydrocarbons  
India Limited, New Delhi, for the year 1986-  
87. [Placed in Library See No  
LT 5474/88]

**Wealth Tax (Amendment) Rules, 1988  
and Notifications under the Finance  
Act. 1979 etc.**

THE MINISTER OF STATE IN THE  
DEPARTMENT OF REVENUE IN THE  
MINISTRY OF FINANCE (SHRI  
A.K.PANJA): I beg to lay on the table:-

- (1) A copy of the Wealth-tax  
(Amendment) Rules, 1988  
(Hindi and English versions)  
Published in Notification" No.  
S.O. 109 (E) in Gazette of India  
dated the 18th January, 1988,  
under sub section (4) of Section  
46 of the Wealth-tax Act, 1957  
[Placed in Library See No. LT  
5475/88]
- (2) A copy each of the following  
Notifications (Hindi and English  
versions) under Section 41 of the  
Finance Act, 1979:-
  - (i) G.S.R 1009 (E) published in  
Gazette of India dated the

- 24th December, 1987 together with an explanatory Memorandum regarding exemption to His Excellency Dr. Sayid Mohammad Najibullah, President of the Republic of Afghanistan and other members of the delegation who visited India from 24th to 25th December, 1987 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit.
- (ii) G.S.R. 16(E) published in Gazette of India dated the 8th January, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Giovanni Goria, Prime Minister of Italy and Mrs. Eugenia Goria and other twenty members of the delegation who visited India from 8th to 10th January, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit.
- (iii) G.S.R. 29(E) Published in Gazette of India dated the 14th January, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Hun Sen, the Prime Minister of Kumpuchea, his wife, daughter and eight member party who visited India from 12th to 14th January, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit.
- (iv) G.S.R.69(E) published in Gazette of India dated the 29th January, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. J.R. Jayewardene President of Sri Lanka and his wife and twenty member party who visited India from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit [Placed Library See No. LT 5476/88]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 997(E) published in Gazette of India dated the 21st December, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa in supersession of Notification No. 348-Customs dated the 4th November, 1987.
- (ii) S.O.1125(E) published in Gazette of India dated the 28th December, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion a certain foreign currencies into Indian currency or vice-versa in supersession of Notification No 329-Customs dated the 28th September, 1987.
- (iii) The Baggage (Amendment) rules, 1988 published in Notifi-

- cation No. G.S.R. 18(E) in Gazette of India dated the 8th January, 1988 together with an explanatory memorandum.
- (iv) The Tourist Baggage (Amendment) rules, 1988 published in Notification No. G.S.R. 18 (E) in Gazette of India dated the 8th January, 1988 together with an explanatory memorandum.
- (v) G.S.R 31(E) published in Gazette of India dated the 14th January, 1988 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India for use in the manufacture of jewellery for export out of India by or on behalf of a hundred per cent export oriented undertaking in the Special Export Oriented Complex for the manufacture of jewellery at Jhandewalan, New Delhi, from the whole of the basic additional and auxiliary duties of customs leviable thereon.
- (vi) The Baggage (Conditions of Exemption) amendment rules, 1988 published in Notification No. G.S.R. 49 (E ) in Gazette of India dated the 21st January, 1988, together with an explanatory memorandum.
- (vii) G.S.R. 50(E) published in Gazette of India dated the 21st January, 1988 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
- (viii) G.S.R. 64(E) published in Gazette of India dated the 29th January, 1988 together with an explanatory memorandum making certain amendments to Notification No. 13/81-Customs dated the 9th February, 1981 so as to make it obligatory on the hundred per cent Export Oriented Undertakings to observe the various conditions/criteria stipulated in the Import Policy. [Placed in Library See No.LT 5477/88]
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
- (i) The Income-tax (Ninth Amendment) Rules, 1987 published in Notification No. S.O.1(E) in Gazette of India dated the 30th December, 1987.
- (ii) The Income-tax (Amendment) Rules, 1988 published in Notification No. S.O.125 (E) in Gazette of India dated the 21st January, 1988.
- (iii) S.O.107 published in Gazette of India dated the 16th January, 1988 regarding exemption to Calcutta Pinjrapole Society under section

- 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (iv) S.O.108 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Joint Plant Committee' under section 10(23C) (iv) of the Income-tax Act, 1962 for the period covered by the assessment year 1988-89.
- (v) S.O.109 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Seafarers' Welfare Fund Society Bombay' under section 10 (23C) (iv) of the Income tax Act, 1962 for the period covered by the assessment year 1987-88 and 1988-89.
- (vi) S.O. 110 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'The Ahmedabad Share and Stock Brokers' Association (Stock Exchange) under section 10 (23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (vii) S.O.111 published in Gazette of India dated the 16th January, 1988 regarding exemption to Madhya Pradesh Stock Exchange under section 10 (23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (viii) S.O.112 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Bangalore Stock Exchange Limited' under section 10 (23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (ix) S.O.113 published in the Gazette of India, dated the 16th January, 1988 regarding exemption to 'Madras Stock Exchange Limited' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (x) S.O. 114 published in Gazette of India dated, the 16th January, 1988 regarding exemption to 'Madras Stock Exchange Limited ' Under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xi) S.O.115 published in Gazette of India dated the 16th January 1988 regarding exemption to 'The Hyderabad Stock Exchange Limited' under section 10 (23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xii) S.O.116 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'National Co-operative Development Corporation' under section 10(23C) (iv) of

- the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xiii) S.O. 117 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Indian Cotton Mills Federation, Bombay', under section 10 (23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xiv) S.O. 118 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Homi Bhabha Fellowships Council, Bombay' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xv) S.O. 119 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'The Kerala Labour Welfare Fund Board, Trivandrum' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (xvi) S.O. 120 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Bangiya Sahitya Parishad Calcutta' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xvii) S.O. 121 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Gujarat Water and Air Pollution Control Board, Gandhinagar' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xviii) S.O. 122 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'West Bengal Chief Minister, Relief Fund' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1988-89.
- (xix) S.O. 123 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Indian Diary Corporation' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1988-89.
- (xx) S.O. 127 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'National Welfare Fund for Sportspersons' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xxi) S.O. 128 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Atmavallabh Samaj Utkarsh Trust, Bombay' under

- section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1988-89.
- (xxii) S.O. 129 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Federation of Indian Chambers of Commerce & Industry, New Delhi' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89.
- (xxiii) S.O. 130 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'Sardar Vallabhbhai Patel Memorial Society, Ahmedabad' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xxiv) S.O. 131 published in Gazette of India dated the 16th January, 1988 regarding exemption to 'World Wildlife Fund-India, Bombay' under section 10(23C) (iv) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89. [Placed in Library. See No. LT-5478/88]
- (5) A copy each of the following Notifications (Hindi and English versions) issued under section 116 of the Central Excises and Salt Act, 1944:-
- (i) G.S.R. 59 (E) published in Gazette of India dated the 28th January, 1988 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on rubberised textile fabrics weighing not more than 1500 grams per square metre and in which rubber predominates in weight and falling under heading 59.05 of the Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), shall not be required to be paid during the period from 1.3.1986 to 14.1.1987.
- (ii) G.S.R. 68 (E) published in Gazette of India dated the 1st February, 1988 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on jute fibre, twist, yarn, thread, rope and twine falling under Chapter 53 or 56 of the Schedule to the Central Excise Tariff Act, 1985 (5 of 1986) and consumed within the factory in which it is produced for the manufacture of jute products falling under Chapters 53, 56, or 63 of the said Schedule, shall not be required to be paid during the period from 1.3.1986 to 18.1.1987. [Placed in Library. See No. LT-5479/88]

**Notifications under Government Savings Banks Act, 1873 etc. etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.



PANJA): On behalf of Shri Eduardo Faleiro,  
I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section 3 of section 15 of the Government Savings Banks Act, 1873:-

- (i) The Post Office Time Deposit (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 1005 (E) in Gazette of India dated the 23rd December, 1987.
- (ii) The Post Office Recurring Deposit (First Amendment) Rules, 1988 published in Notification No. G.S.R. 39 (E) Gazette of India dated the 16th January, 1988 [Placed in Library. See No. LT-5480/88]

(2) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:-

- (i) The Post Office Savings Certificates (Amendment) Rules, 1987 published in Notification No. G.S.R. 2 (E) in Gazette of India dated the 1st January, 1988.
- (ii) The National Savings Certificates (First Issue) Amendment Rules, 1987 published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1988. [Placed in Library. See No. LT-5481/88]

**Annual Report of and a statement regarding review on the working of Khadi and Village Industries Commission for 1986-**

**87 and statement showing reasons for delay in laying the papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1986-87 under sub-section (3) of Section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1986-87.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-5482/88]

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**ANNOUNCEMENT BY SPEAKER**

**12.14 hrs.**

[*English*]

MR. SPEAKER: In connection with the discussion of the Statutory Resolution regarding approval of the Proclamation issued by the President under Article 356 of the Constitution in relation to the State of Tamil Nadu in the House today, copies of the Proclamation Order issued in pursuance of